

SCHEDULE II

FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

[Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

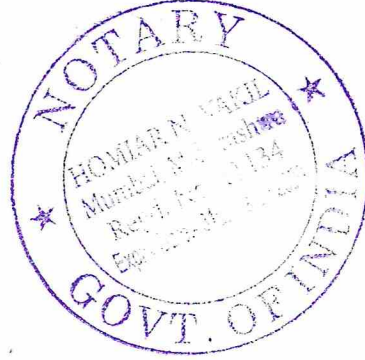
13 July 2018

To
The Liquidator,

Mr. Mahesh Sureka,
176, Udyog Bhavan,
Sonawala Road,
Goregaon (East), Mumbai – 400063.

From

American Bureau of Shipping,
City Ice Building, 3rd Floor,
298, Perin Nariman Street,
Fort, Mumbai – 400001.

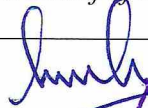



Subject: Submission of proof of claim in respect of the liquidation of Deep Water Services (India) Ltd. Under the Insolvency and Bankruptcy Code, 2016.

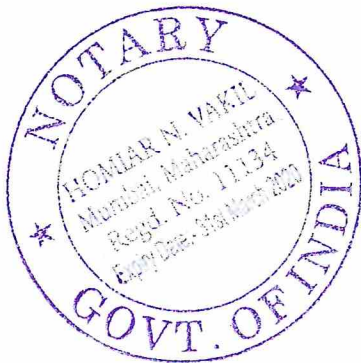
Madam/Sir,

AMERICAN BUREAU OF SHIPPING, hereby submits this proof of claim in respect of the liquidation of **DEEP WATER SERVICES (INDIA) LTD.**. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	AMERICAN BUREAU OF SHIPPING
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	CITY ICE BUILDING, 3 RD FLOOR, 298, PERIN NARIMAN STREET, FORT, MUMBAI – 400001.
3.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM)	Principal -RS.23,63,223/- Interest- Rs Nil Total- Rs. 23,63,223/-
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Invoice No-35012012555 Dated- 29-Jan-16 Invoice No-35012012674 Dated -26-Feb-16 Invoice No- 100142151819 Dated -21-Feb-2018
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NONE.
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	<u>Invoice No-35012012555:</u> The client requested for attendance of surveyor at Rig Badrinath via email Dated 21-Jan -16. The surveyor completed the survey on 29-Jan-16 and on the same day invoice was raised. The said invoice has not been paid and is outstanding till date. (Email attached for your reference) <u>Invoice No-35012012674:</u> The client requested for attendance of surveyor at Rig Badrinath via email Dated 04-Feb-16. The surveyor completed the survey on 25-Feb-16 and on the same day invoice was raised. The said invoice has not been paid and is outstanding till date.

		Invoice No-100142151819 This invoice is raised by our ABS Houston office for annual record maintenance which is charged on yearly basis for US\$ 500. The said invoice has not been paid and is outstanding till date.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NONE.
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	NONE.
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBIT IN HIS FAVOUR	NONE.
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	CITIBANK, N.A. A/C. NO. 0-001067-001 IFSC CODE : CITI0100000 MICR CODE : 400037002
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	1) Copy of invoices 2) Email Correspondences 3) Power of Attorney
Signature of operational creditor or person authorised to act on his behalf		
<i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i>		
Name in BLOCK LETTERS	R. ASHOK	  Identified by me yBhat Advocate/Solicitor
Position with or in relation to creditor	COUNTRY MANAGER	
Address of person signing 30-B, MAYFAIR GARDENS, LITTLE GIBBS ROAD, MALABAR HILL, MUMBAI – 400006.		

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India



BEFORE ME

J N Vakil

HOMIAR NARIMAN VAKIL
Notary, Govt. of India

Regd. No. 11134

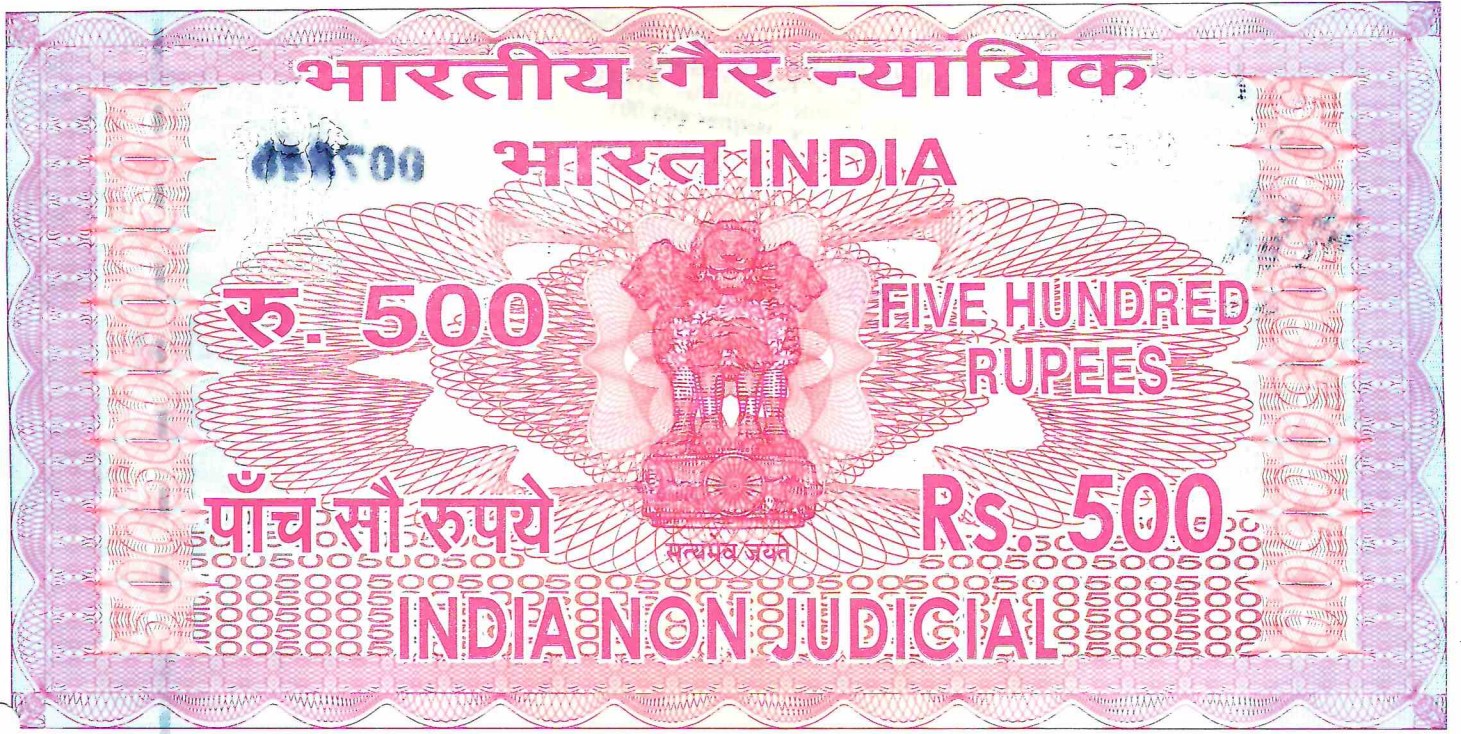
M/s. Mulla & Mulla & Craigie Blunt & Caroe
Advocates, Solicitors & Notaries

Mulla House, 51, M. G. Road,
Fort, Mumbai - 400 001.

26 JUL 2018

Sr. No. 870/2018

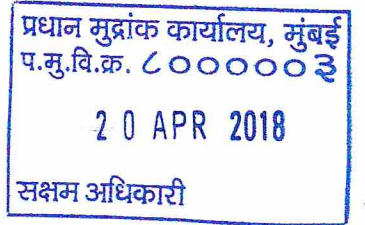
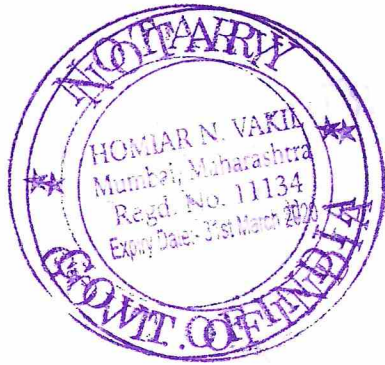




महाराष्ट्र MAHARASHTRA

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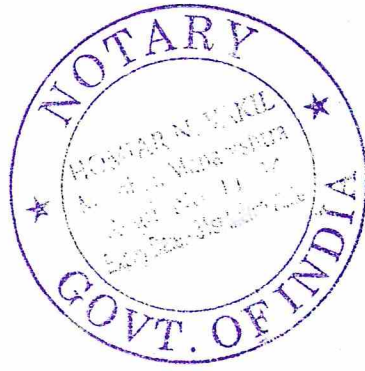


श्री. प्र. ना. चिंचघरे

AFFIDAVIT

I, R. ASHOK, currently residing at 30-B, Mayfair Gardens, Little Gibbs Road, Malabar Hills, Mumbai – 400006, do solemnly affirm and state as follows:

1. DEEP WATER SERVICES (INDIA) LTD., the corporate debtor was, at liquidation commencement date, that is, the 27 day of March, 2018 and still is, justly and truly indebted to me in the sum of Rs.23,63,223/- (Rupees Twenty Three lakhs sixty three thousand two hundred twenty three only).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
- Copy of Invoices.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.



Solemnly, affirmed at **Mumbai** on the **24th** day of **April 2018**.

Before me,

Notary / Oath Commissioner


Deponent's signature



VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at at **Mumbai** on the **24th** day of **April 2018**.

*Seen org. Aadhar card
No. 7192 2052 8317*


Deponent's signature



BEFORE ME

JEN VAKIL

HOMIAR NARIMAN VAKIL
Notary, Govt. of India
Regd. No. 11134
M/s. Mulla & Mulla & Craigie Hunt & Caree
Advocates, Solicitors & Notaries
Mulla House, 31, M. G. Road,
Fort, Mumbai - 400 001.

24 APR 2018

Sr. No. A93/2018

